

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1481
ANSWERED ON:03.03.2006
LAND ALLOTMENT CANCELLED BY D.D.A.
Agarwal Shri Dharendra;Chavda Shri Harisinh Pratapsinh

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Delhi Development Authority (DDA) has cancelled land allotments of some educational institutions because the said lands were being used for commercial purposes;
- (b) if so, the details thereof;
- (c) the rules in regard to allotment of land to educational institutions; and
- (d) the manner in which the Government look after the compliance of the said rules?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

(a)&(b): The Delhi Development Authority (DDA) has reported that in the recent past, it has cancelled allotments of Greenfield Public School and Ryan International for construction of structures/classrooms in the playfield. Commercial exploitation of land was not noticed in these two institutions.

(c): Land for setting up institutes of higher/technical education is disposed off through auction by DDA. In respect of schools, DDA has proposed for revision of the present policy of allotment of land at zonal variant rates. No decision has however been taken in the matter.

(d): DDA has further stated that whenever any type of violations of allotments/lease terms whether in the form of unauthorized construction, construction on the playfield, encroachments, misuse etc. are noticed by the DDA, action is taken under lease terms for removal of the violations. Regarding compliance with freeship condition for poor students, Education Department of the Government of National Capital Territory of Delhi (GNCTD) monitors compliance and refers cases of violations of the freeship norms to DDA. Recently DDA has cancelled the leases of 4 schools for non-compliance with the freeship condition.